

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Orig APPLICATION NO. 274 OF 1999

Applicant(s)

Vijay Kumar

Respondent(s) U.O.I & ors

Advocate for

Advocate for

Applicant(s)

My S. K. Malik

Respondent(s)

Notes of the Registry

Order of the Tribunal

24/9/99

Mr. S. K. Malik, Counsel for the Applicant

Register Put up in Court for
admission on 24/9/99, as per the Court Slip

Amritpal Singh
REGISTRAR
C.A.T, JODHPUR

24.9.99

Mr. S. K. Malik, counsel for the applicant.

Heard the learned counsel for the applicant.

The applicant has claimed the relief that the respondents be directed to produce the answer sheets of the applicant and other successful candidates as shown in Annexure A/1. The applicant claims that he has secured more than 60 percent marks in Written Examination. However, there is nothing on the record to support this claim. The oral insistence that the applicant has secured more marks than 60 per cent, can not be given any weight. Moreover, this is not the scope of the powers of the Tribunal to examine the copies and check the tabulation of marks on the basis of the claim of the applicant.

If the applicant is aggrieved in any manner, in respect of marks awarded in written exams or any other malpractice prevailing in the depart-

contd.

ment, he can avail other remedies like complaint to the vigilance etc. In our opinion, no case for issue of notice is made out. Therefore, the petition is dismissed in limine.

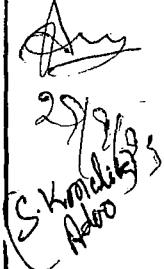

(GOPAL SINGH)
MEMBER (A)


(A.K. MISRA)
MEMBER (J)

Part II and III destroyed
in my presence on 16/5/89
under the supervision of
Section Officer as per
order dated 16/5/89


Section Officer (Record)

Copy of the order
One Copy of the Application
Serial No R16 R3
Vide
No 3026304
dt 01-10-89


S. K. Khandekar
29/9/89